

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.11**

**I.A.Nos.176/2021 & 207/2024 in**  
**C.P. (IB)No.304/BB/2019**

**IN THE MATTER OF:**

M/s. Mayank Harshad Talati & Anr. ... Petitioners  
Vs.  
M/s. Greens Farm Tech Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Srinandan K  
For Applicant in I.A No.207/2024 : Shri Abhijit Atur

**ORDER**

**I.A. No.207/2024**

1. Heard the Ld. Counsel for the Applicant.
2. The Ld. Counsel for the Applicant submitted that in view of the order passed in I.A No.182 of 2021 on 24.04.2024 by this Hon'ble Tribunal, the present I.A become infructuous. Therefore, requested to dispose of the present application.
3. In view of the above, the present application bearing **I.A No.207 of 2024** is **dismissed as infructuous.**

**I.A. No. 176 OF 2021**

1. Heard the Ld. Counsel for the Applicant.
2. The Applicant Counsel submits that he wants to file an application for dissolution of the Company, therefore seeks short adjournment and the same is permitted. List the case on **26.06.2024.**

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Gayathri

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**